सरकारी कोटे में रियायती दरों पर कितनी मात्रा में कागत स्नायंटित किया गया। उन समाचारपत्नों के नाम क्या है तथा ये किस-किस भाषा में प्रकाशित होते हैं; स्रोर

(ख) उन समाचारपतों के नाम क्या हैं जिल्होंने ग्रावंटित कोटे का पूरा-पूरा उपयोग कर लिया है?

सूबता और प्रशासक मंत्रालय में उप-मंत्रे (श्री मारिक मोहम्मद खात): (क) समाचारण्यों को मखबारी कागज रिया-यती दरों पर नहीं दिया जाता । तथापि, मायातित मखबारी कागज पर सीमा मुक्क से छोटे समाचारपत्रों को पूर्ण राहत भीर मझौले समाचारपत्रों को दो-तिहाई राहत दी जाती है ।

विभिन्न समाचारपत्रों को, सर्थात् बहें समाचारपत्रों, मझीलें समाचारपत्रों और लघु समाचारपत्रों को श्रेणियों में, 1977 से दिसम्बर, 1982 तक की धर्वीध के दौरान श्राबंदित कागज की कुल मात्रा इस प्रकार हैं:—

(ZH )

1976-77		2,05,136
1977-78	-	2,41,992
1978-79		3,02,931
1979-80		3,42,900
1980-81		3, 69, 484
1981-82		3,53,672
(दिसम्बर, 1981 त	<b>事</b> )	

(ख) ग्रधिकांश सनाचारपत ग्रख-बारी कागज के आवंटित कोटे का पूरा उपयोग करते हैं। ऐसे मामलों में जहां ग्रखवारी कागज के ग्रावंटित कोटे का कम रुपयोग हुआ ध्यान में ग्राता है, जेव माद्रा की भ्रमले वर्ष में ले लिया जाता है और उसको अनुवर्ती वर्ष के कोट में समंजित कर दिया जाता है। 1977-78 में 1980-81 तक के वर्षों में जहां भी कम खपत हुई ध्यान में भ्राई उसको अनुवर्ती वर्षों के कोट में समंजित कर दिया गया। 1980-81 में भ्रावंटित अखवारी कायज की खपत की जांच पड़ताल की जाएगी भीर यदि कोई कम खपत पाई गई तो उसे 1982-83 के दौरान अखवारी कामज के भ्रावंटित के लिए भ्रावंदित कर दिया जाएगी।

# Salary structure nf employees in private companies

12340-A. SHRI YOGENDRA SHARMA: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been draw<sub>n</sub> to the October 1981 issue of the Reserve Bank of India bulletin wherein it to stated that the large public limited companies in the private sector have increased the emolument<sub>s</sub> of high salaried employees by 20.7 per cent while those of all employees rose by only 11.5 per cent; and
- (b) if so, whether Government propose to take any step<sub>a</sub> to reduce the disparity in remuneration of these employees?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Ye<sub>S;</sub> Sir.

(b) The extant provision of the Companies Act, 1956 ar<sub>e</sub> concerned only with the regulation of the remuneration of the managerial personnel (Managing Directors and Wholetime

tPreviously Unstarred Question 2389, transferred from lh<sub>e</sub> 23rd March, 1982.

Directors) of p iblic limited companies and of sue} private limited companies as are 1 ibsidiary», of pub'ic limited compa ies. These tor<sub>m</sub> a very insignifica it proportion of She total number of employees in the Corporate Secto'. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whet ler Companies Act should be amen ed to bring the remuneration payab! . to its other Senior Executives (otier than Managaing Directors and Whole-time Directors etc.) also withii the ambit of Companies Act, though income ceilings, is sti'l under cons deration of the Government.

Sfectai

## हालिका मृत्य

†2340-चः श्री कलराज मिथः क्या कर्मा मंत्री यह या ने की करा करेंगे कि :

- (क) इना उनके मंत्रातय को कांयले के मृत्य में हुई वृद्धि को जानकारी है. जैसा कि कतिया मन बाराबों में समाचार छपे
- (ख) क्या यह सब है कि इस सन्बन्ध में बित्त बंद्रालय ने उनके मंद्रालय के साथ बानवीन का है ; और
- (ग) यदि हो, तो यह बातचीत कव हुई ब्रीट इस सम्बन्ध में क्या निर्णय लिया गया ?

उन्ना मंद्रालय के कोयला विभाग म राज्य मंद्री (श्री वार्गी शंकर मिश्र) : (क) से (ग) कोवर्ष के खात-महाना मुख्यों में ग्रन्तिम संशोधन 14-2-1981 को किया गवा था । उलादन समतियों की लागतों में बुद्धि के कारण कील इंडियालि० न कुछ प्रस्ताव रखे हैं। निर्मय का एलान अथा-समय किया जाएगा।

### Memorandum from AIN-PCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

Menii,,,,

- i-2340-C. SHRI DIPEN GHOSE: Will the Minister of ENERGY be pleased
- (a) whether Government have received a memorandum dated the 11th December, 1981 by the AH India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and
- (b) if so, what is Government's reaction

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) Yes, Sir.

(b) The Sewanaga<sub>r</sub> Flyover is being constructed by the National Projects Construction Corporation on behalf of the Railways. The Ministry of Railways has already ordered a high-powered enquiry committee to go into the cause of the collapse and recommend remedial measures to avoid such incidents in future.

#### 12 NOON

#### RE. SPECIAL MENTIONS

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): On Friday you allowed me to make a special mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

SHRI ARVIND GANESH KUL-KARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

SHRI ARVIND GANESH KUL-KARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman competent. (Interruptions)

tPreviously Unstarred Question 2641, transferred from the 25th March, 1982.

Previously Unstarred Question 2482, transferred from the 23rd March, 1982.